

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 308
(IB)-545/ND/2023
New IA- 1662/2024

IN THE MATTER OF:

Federal Bank Limited

... Applicant/Petitioner

Versus

Feedback Infra Pvt. Ltd.

... Respondent

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 16.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant/RP : Adv. Abhishek Anand, Adv. Karan Kohli, Adv.
Sakshi Chahar

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1662/2024: For the reasons stated therein, **the application is allowed**, and the Report regarding reconstituted and updated list of Committee of Creditors is kept on record, subject to all just exceptions.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)